

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CRLMP.NO. 12288/2005 & 12289/2005 in CRIMINAL APPEAL NO(s). 354 OF 2004

HARSHARAN SINGH

Appellant (s)

VERSUS

STATE OF PUNJAB & ORS.

Respondent(s)

(With appln(s) for directions and permission to withdraw the appeal and office report )

Date: 28/04/2006 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH  
HON'BLE MR. JUSTICE ALTAMAS KABIR

For Appellant(s)

Ms. Neelam Kalsi, Adv,  
Ms. Gauri Chhabra, Adv.  
Mrs Rani Chhabra,Adv.

For Respondent(s)

Mr. Sanjay Jain, Adv.  
Mr. Mukesh Kumar, Adv.  
Mr. Vinay Arora, Adv.  
Mr. Sudarshan Rawat, Adv.  
Mr. Arun K. Sinha,Adv.

Mr. P.N. Puri ,Adv  
Mr. Dhiraj, Adv.  
Mr. R.K.Joshi, Adv.

UPON hearing counsel the Court made the following  
O R D E R

The Criminal Appeal and the Crl.M.Ps. are dismissed as having

become infructuous in terms of the signed order.

(SUKHBIR PAUL KAUR)  
COURT MASTER

(VIJAY DHAWAN)  
COURT MASTER

(Signed Order is placed on the file)

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

CRL.M.P.NO.12288/2005 & 12289/2005

IN

CRIMINAL APPEAL NO.354 OF 2004

HARSHARAN SINGH

.....APPELLANT(S)

VERSUS

STATE OF PUNJAB & ORS.

.....RESPONDENT(S)

O R D E R

These Criminal Miscellaneous Petitions have become

infructuous since the passport has already been returned

to the appellant. Counsel for the appellant states that

the appellant does not wish to pursue the matter any

further since the proceeding against him has been quashed

by the High Court itself. In this view of the matter, the

Criminal Appeal and the Criminal Miscellaneous Petitions

are dismissed as having become infructuous.

.....J.

(B.P.SINGH)

.....J.

(ALTAMAS KABIR)

NEW DELHI;

APRIL 28, 2006